

ITEM NO.2

COURT NO.17

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(S). 464/2019

RAMESH

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 169366/2023 - GRANT OF BAIL)

Date : 27-09-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE SANJAY KUMAR

For Appellant(s) Ms. Vanshaja Shukla, AOR
Ms. Ankeeta Appanna, Adv.
Ms. Madura Chitnis, Adv.

For Respondent(s) Mr. VK Shukla, Sr. Adv.
Mr. Adarsh Upadhyay, AOR
Ms. Pallavi Kumari, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Taking into consideration the long period of incarceration, we are inclined to grant bail to the appellant.

Accordingly, the appellant is directed to be released on bail in connection with FIR No.32/1982 registered with PS Sursa, Sub District Hardoi, subject to such terms and conditions as may be imposed by the Trial Court.

I.A. No.169366 of 2023 is accordingly disposed of.

(KAVITA PAHUJA)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)